

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH: BANGALORE**

**BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT AND
SHRI B.R. BASKARAN, ACCOUNTANT MEMBER**

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| ITA No.2935/Bang/2018 |
| Assessment Year: 2011-12 |

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| Deputy Commissioner of Income-tax Circle-2(3)(1) Bangalore | Vs. | M/s. Vikram Hospital (Bangalore) Pvt. Ltd. 71/1, Millers Road Opp. St. Anne’s College Bangalore-560 052. PAN NO : AACCV9562D |
| APPELLANT | | RESPONDENT |

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| ITA No.1417/Bang/2019 |
| Assessment Year: 2011-12 |

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| M/s. Vikram Hospital (Bangalore) Pvt. Ltd. 71/1, Millers Road Opp. St. Anne’s College Bangalore-560 052. | Vs. | ACIT Range-5 Bangalore |
| APPELLANT | | RESPONDENT |

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|----------------------|---|---------------------|
| Appellant by | : | Smt. R. Premi, D.R. |
| Respondent by | : | N O N E |

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| Date of Hearing | : | 03.12.2020 |
| Date of Pronouncement | : | 03.12.2020 |

ORDER

PER B.R. BASKARAN, ACCOUNTANT MEMBER:

These cross appeals are directed against the order dated 23.07.2018 passed by Ld CIT(A)-7, Bengaluru and they relate to the assessment year 2011-12.

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2. We notice that the revenue has wrongly mentioned the assessment year as AY 2013-14 in Form No.36, even though it pertained to AY 2011-12 only, which fact has been correctly stated in the Grounds of appeal.

3. The assessee has sent a mail to the Registry stating that the assessee has opted to settle the dispute in its appeal as well as in the appeal filed by the revenue under Direct Taxes Vivad Se Vishwas Act, 2020. It is further stated that the assessee has filed Form No.1 & 2 for the appeals filed by the assessee as well as by the revenue and it has also received Form No.3. Accordingly it is submitted both the appeals, i.e., appeal of the assessee as well as the appeal of the revenue may be dismissed as withdrawn.

4. We notice from Form No.3 issued by the designated authority, the appeal of the assessee in ITA No.1417/B/2018 and the appeal of the revenue in ITA No.2935/Bang/2018 has been mentioned. Since both the appeals have been settled under the Direct Taxes Vivad Se Vishwas Act, 2010, we dismiss both the appeals as withdrawn. However, we give liberty to both the parties to seek recall of this order in respect of any of or both the appeals in accordance with law, if the circumstances so warrant.

5. In the result appeals of both the parties are dismissed.

Order pronounced in the open court on 3rd Dec, 2020.

Sd/-
(N.V. Vasudevan)
Vice President

Sd/-
(B.R. Baskaran)
Accountant Member

Bangalore,
Dated 3rd Dec, 2020.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar, ITAT, Bangalore.